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# Karnataka State Universities (Amendment) Act, 2010 30 of 2010

[27 July 2010]

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## Karnataka State Universities (Amendment) Act, 2010 30 of 2010

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An Act further to amend the Karnataka State Universities Act, 2000. (Karnataka Act 29 of 2001). Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixty first year of the Republic of India, as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2010.
- (2) It shall come into force at once.

### 2. Amendment Of Section 3:-

In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) (hereinafter referred to as the principal Act), in section 3,-

- (1) in sub-section(1),-
- (i) in clause (b), the words "Bellary," and ",Koppal," shall be

omitted;

- (ii) in clause (c), the words "Bagalkot, Belgaum, Bijapur," shall be omitted;
- (2) after sub-section (1C), the following shall be inserted, namely:"(1D) There shall be established the Vijayanagara Sri
  Krishnadevaraya University with head quarters at Bellary and
  territorial jurisdiction extending over the districts of Bellary and
  Koppal.
- (1E) There shall be established the Ranichannamma University with headquarters at Belgaum and territorial jurisdiction extending over the districts of Belgaum, Bagalkot and Bijapur districts."

#### 3. Amendment Of Section 5 :-

In section 5 of the principal Act, after sub-section (4), the following shall be inserted, namely:-"(5) Any privilege enjoyed from the Gulbarga University by the colleges or educational institutions situated in Bellary and Koppal districts or from the Karnataka University in Belgaum, Bagalkot, and Bijapur districts respectively before the commencement of the Karnataka State Universities (Amendment) Act, 2010 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously admitted to the privileges of, or affiliated to, the Gulbarga, or the Karnataka University shall be deemed to be admitted to the privilege of, or affiliated to, the Vijayanagara Sri University, Bellary Krishnadevaraya or the Ranichannamma University, Belgaum respectively."

#### 4. Amendment Of Section 14:-

In section 14 of the principal Act,-

(1) in sub-section (4), after the fifth proviso, the following shall be inserted, namely:-"Provided also that notwithstanding anything contrary contained in this section, the first Vice-Chancellors of the Vijayanagara Sri Krishnadevaraya University and Ranichannamma University shall be appointed by the State Government subject to such terms and conditions as may be specified by it."

## 5. Powers Of Special Officer :-

The special officer appointed by the State Government for the purpose of taking steps to establish the Vijayanagara Sri

Krishnadevaraya University and Ranichannamma University shall exercise such of the powers and perform such of the functions of the University and the Vice-Chancellor as may be specified by the State Government, until the first Vice-Chancellor as appointed.

## 6. Duties Of The First Vice-Chancellor :-

- (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Syndicate, Academic Council and other authorities of the Vijayanagara Sri Krishnadevaraya University and the Ranichannamma University within six months from the date of commencement of the Karnataka State Universities (Amendment) Act, 2010 or such longer period not exceeding one year as the Chancellor may direct.
- (2) The authorities constituted under sub-section (1) shall commence to exercise their powers and perform their functions on such date as the Chancellor may specify in this behalf.

### 7. Transitory Provisions :-

- (1) Notwithstanding anything contained in the principal Act as amended by this amendment Act, the first Vice-Chancellor may, with the previous approval of the Chancellor, discharge all or any of the functions of the Vijayanagara Sri Krishnadevaraya University and the Ranichannamma University for the purpose of carrying out the provisions of the principal Act as amended by the amendment Act and for that purpose may exercise any power or perform any duty which by the principal Act as amended by the amendment Act is to be exercised or performed by any Authority of the University until such Authority comes into existence as provided by the principal Act as amended by the amendment Act.
- (2) All Statues, Ordinances, Regulations and Rules made by the Gulbarga University or the Karnataka University be applicable to the affiliated colleges or other educational institutions which are deemed to be affiliated to the Vijayanagara Sri Krishnadevaraya University or the Ranichannamma University, as the case may be, under section 5 of the principal Act shall be deemed to be Statutes, Ordinances, Regulations and Rules made by the Vijayanagara Sri Krishnadevaraya University or the Ranichannamma University respectively and shall continue as such till the Vijayanagara Sri Krishnadevaraya University or the Ranichannamma University makes its own Statutes, Ordinances, Regulations or Rules:

Provided that the Vice-Chancellor may with the approval of the

Chancellor make such modification and adaptations therein as he may consider necessary.

## 8. Savings As To Certain Examination :-

Notwithstanding anything contained in the principal Act as amended by this Act or the Statutes, Ordinances, Regulations or Rules made thereunder, where immediately before the commencement of this Act,-

- (a) any student who was studying for a degree of the Gulbarga University or the Karnataka University in accordance with the Statues, Ordinances, Regulations or Rules in force he may until such examination is provided by the Vijayanagara Sri Krishnadevaraya University or the Ranichannamma University be admitted to the examination of the Gulbarga University or the Karnataka University respectively and be conferred with the degrees or diplomas for which he qualified on the result of such examination;
- (b) the Gulbarga University or the Karnataka University has held any examinations, the result of which has been published, but the degrees or diplomas relating thereto have not been conferred or issued or the result of any such examination has not been published by the Gulbarga University or the Karnataka University, then such examination shall be deemed to have been held by the Gulbarga University or the Karnataka University as the case may be.

#### 9. Removal Of Difficulties :-

If any difficulty arises in giving effect to the provisions of the amendment Act, the State Government may, by order, published in the official Gazette, make such provision as may appear to it be necessary or expedient for the purposes of removing the difficulty: Provided that no such order shall be made after the expiry of the period of two years from the date of commencement of amendment Act.